## GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:3061 ANSWERED ON:29.08.2013 RAILWAY ADVISORY COMMITTEES Gaddigoudar Shri P.C.

## Will the Minister of RAILWAYS be pleased to state:

- (a) the criteria adopted by the Railways in constituting the Railways Advisory/ Consultative Committees and their constituents;
- (b) the number/details of constituents/members that a Member of Parliament can recommend/nominate for such Committees;
- (c) whether this entitlement of Member of Parliament has been curtailed recently; and
- (d) if so, the details thereof along with the reasons therefor?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

- (a): With a view to securing wider representation of Railway users and affording more frequent opportunities for consultation between Railway Administration and users on matters relating to services provided by Railways and for improving the efficiency of such services, the following Railway Users' Consultative Committees are constituted:-
- (i) National Railway Users' Consultative Council;
- (ii) Zonal Railway Users' Consultative Committee at the Headquarters of each Railway, Konkan Railway & Metro Railway, Kolkata;
- (iii) Divisional Railway Users' Consultative Committees at the Divisional levels;
- (iv) Suburban Railway Users' Consultative Committees on Central, Eastern, Southern, South Eastern & Western Railways; and
- (v) Station Consultative Committees at select stations serving important industrial and commercial centers.

As per the guidelines, various categories of users and their representatives are nominated on these Committees including Members of Parliament, Members of Legislative Assembly, representatives of local Chambers of Commerce, Trade Association and Industries, Agricultural Associations, Registered Passenger Associations, Consumer Protection Organization, Handicapped Association, nominees of Union Ministers/Members of Parliament, etc. depending upon the Committee or the council.

The Ministry of Railways also constitute Passenger Amenities Committee and Passenger Services Committee as per constitution and guidelines prescribed. The persons appointed should have abundant exposure in social, political, cultural and economic field or should be distinguished persons.

(b):

- (i) Members of Parliament, Lok Sabha can nominate one representative to each of the Divisional Railway Users' Consultative Committee (DRUCC) serving their constituency.
- (ii) Members of Parliament, Rajya Sabha can nominate one representative to any one DRUCC serving the state from where they have been elected.
- (iii) Nominated Members of Parliament of Lok Sabha and Rajya Sabha can nominate one representative to any one DRUCC on any one Zonal Railway.

Members of Parliament can recommend for nomination of persons for Passenger Amenities Committee and Passenger Services Committee and such requests will be considered along with other such requests.

- (c): No, Madam.
- (d): Does not arise.